

Act VII of 1974

পঞ্জীভুক্ত নম্বৰ—ক-12

Registered No—A-12

অসম



ৰাজপত্ৰ

सममेव जयते

The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত-কৰ্তৃক দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 51 দিশপুৰ, বৃহস্পতিবাৰ, 28 মাৰ্চ, 1974 চন, 7 চ'ত, 1896 শক
No. 51 Dispur, Thursday, March 28, 1974, 7th Chaitra, 1896
(S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LAW DEPARTMENT

NOTIFICATIONS

The 23rd/27th February 1974

No.LJL.237/73/6.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information:—

ASSAM ACT VII OF 1974

(Received the assent of the Governor on the 18th February, 1974)

THE DIBRUGARH UNIVERSITY (AMENDMENT) ACT, 1973

An

Act

further to amend the Dibrugarh University Act, 1965

Preamble. Whereas it is expedient further to amend the Dibrugarh University Act, 1965, hereinafter called the principal Act, in the manner hereinafter appearing; Assam Act VIII of 1965.

It is hereby enacted in the Twenty-fourth year of the Republic of India as follows:—

Short title and commencement. 1. (1) This Act may be called the Dibrugarh University (Amendment) Act, 1973.

(2) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

Amendment of Section 30 of the Assam Act VIII of 1965. 2. In Section 30 (2) of the principal Act, for the word "twenty" occurring in between the words "rupees" and "lakhs" the word "forty" shall be substituted.

Md. SAADULLAH,
Joint Secretary to the Govt. of Assam,
Law Department.